

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AAISHNI PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>AAISHNI PHARMACEUTICALS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	January 17, 2014
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24233MH2014PTC252204
5.	Address of the registered office and principal office (if any) of corporate debtor	3- Aashirwad, 51- Vallabh Nagar N S Road No -2, JVPD, VileParle West Mumbai, Pin code- 400056
6.	Insolvency commencement date in respect of corporate debtor	January 6, 2023 (date of receipt of order by IRP is January 9, 2023)
7.	Estimated date of closure of insolvency resolution process	July 4, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Vinodkumar Pukhraj Ambavat <b>Reg. No.:</b> IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Room No. 40, 9/15 Mocarji Velji Bldg, 1st Floor, Dr. M. B. Velkar Street, Kalbadevi Road, Mumbai - 400002, Maharashtra <b>Registered E-mail-id:</b> vinod.ambavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Orion Resolution & Turnaround Private Limited (Formerly known as Arcion Resolution & Turnaround Private Limited) 811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road Next to Kohinoor Continental Mumbai -400069 <b>Process Email-id:</b> cirp.aashniipharma@gmail.com
11.	Last date for submission of claims	January 23, 2023 being the 14 <sup>th</sup> day from the date of appointment of the IRP (date of receipt of order by IRP is January 9, 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link for downloading the form: <a href="http://www.ibbi.gov.in/downloadforms.html">www.ibbi.gov.in/downloadforms.html</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AAISHNI PHARMACEUTICALS PRIVATE LIMITED vide order no. CP (IB) 4059/MB/2018 dated January 6, 2023 (date of receipt of order by IRP is January 9, 2023).

The creditors of AAISHNI PHARMACEUTICALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before January 23, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- NA.

**Submission of false or misleading proofs of claim shall attract penalties.**



*Vinodkumar P. Ambavat*

**Date:** January 11, 2023  
**Place:** Mumbai

Vinodkumar Pukhraj Ambavat  
Interim Resolution Professional  
In the matter of AAISHNI PHARMACEUTICALS PRIVATE LIMITED  
Registration Number: IBBI/IPA-001/IP-P00420/2017-18/10743